

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No. 495/7/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2021**

Name of the Company: Raviraj Singh Sisodiya & Ors
V/s
HVN realty & Enterprises India Ltd

Section: 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

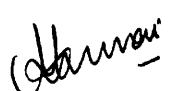
Learned Lawyer Mr. Sunil Bhavsar appeared for the Financial Creditor.

Learned Lawyer for the Financial Creditor filed purshis to withdraw the instant petition.

Prayer is allowed.

Accordingly, instant application is dismissed and disposed of as withdrawn.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MANORAMA KUMARI)
MEMBER (JUDICIAL)**

Dated this the 23rd day of February, 2021